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CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH

**ORIGINAL APPLICATION NO. 120/2009
JODHPUR THIS DAY 12 Aug., 2009**

HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER

Ajay Kaushal S/o Shri Ramswaroop Kaushal,
Aged 44 years, R/o 223, Keshav Nagar,
Opp Vaishali Nagar, Ajmer.

.... **Applicant**

For Applicant : Mr. K.k. Shah and Vivek Shah, Advocates.

VERSUS

1. The Commissioner,
Kendriya Vidyalaya Sangathan HQ,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.
2. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
(Regional Office) 92, Gandhi Nagar Marg,
Bajaj Nagar, Jaipur-302015.
3. The Principal,
Kendriya Vidyalaya,
Chittorgarh (Raj.)

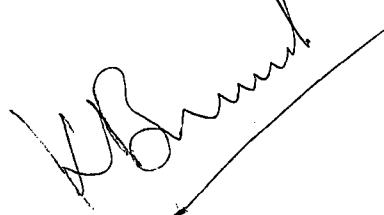
.... **Respondents.**

**For Respondents 1 to 3 : Mr. V.S. Gurjar and Mr. B. Khan,
Advocates.**

ORDER

[PER Dr. K.B. SURESH, MEMBER (J)]

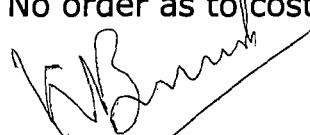
The counsel for the respondents would submit that a bona fide mistake has taken place in this matter and the respondents are prepared to take such action which is required to correct the lacunae. The learned counsel suggested on instructions that if the



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applicant would indicate a place of choice where he would like go on transfer, it would be granted on priority basis. The counsel for the applicant also agrees to the suggestion. Therefore, an order on consent is hereby passed. The applicant shall indicate his place of choice to the respondents and he shall be transferred to that place.

The O.A. is allowed as above. No order as to costs.


[Dr. K.B. SURESH]
JUDICIAL MEMBER

Rss

H/C
beginning
from 12th July
Date of Act.

23/9/09

Deb. of D. Khur
23/9/09

Part II and III destroyed
in my presence on 18/7/11
under the supervision of
Section officer () as per
order dated 07/07/2015

Section officer (Record)